Report of Expert Committee on HR policy for e-Governance

517. SHRI Y. S. CHOWDARY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Expert Committee has submitted its report on HR Policy for e-Governance to Government;

(b) if so, the details thereof; and

(c) the action taken/being taken by Government on the report of the Expert Committee?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Yes, Sir.

(b) and (c) The Committee has made recommendations on a large number of issues relating to e-Governance including institutional structures, developing resources within the Government, inducting external talent into Government, training and development which aim to aid and assist the successful implementation of the National e-Governance Plan of the Government of India. The Report has been circulated to all concerned Ministries/Departments of the Government of India and State/UT Governments for taking suitable action on the recommendations in the Report.

Violation of USOF conditions by private companies

518. SHRI BHUPENDER YADAV: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether services of some of the private telecom companies have been suspended in certain telecom circles for violation of the conditions of the Universal Service Obligation Fund (USOF) agreement;

(b) if so, the details thereof, company-wise;

(c) whether Government has imposed suitable penalties on erring companies; and

(d) if so, the details of penalty imposed and recovery made from them, company-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b)

Universal Service Obligation Fund (USOF)/Government have not suspended the service of any private telecom company for violation of the conditions of the USOF agreement. However, M/s Reliance Communications Limited (RCL) and M/s Reliance Telecom Limited (RTL) switched off their mobile Base Transceiver Stations (BTSs) at 1191 and 228 USOF supported sites respectively causing suspension/interruption of mobile services in concerned areas during November, 2010 to February, 2011.

(c) Yes, Sir.

(d) A financial penalty of Rs. 4,63,22,000 has been imposed and recovered from M/s Reliance Communications Limited and Rs. 1,07,67,500 from M/s Reliance Telecom Limited for the period of interruption in mobile services caused due to shutting down of services by these companies. This is in accordance with provisions of the agreement signed by USOF with these companies.

UAS licences

519. SHRI A. ELAVARASAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Department of Telecommunications has decided to include a new clause in the Unified Access Service (UAS) licence that would allow Government to change the terms and conditions of the licences;

(b) if so, the details thereof;

(c) whether UAS licences would be issued in the current form to the operators who won spectrum in the recently concluded 2G spectrum auction; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Sir, No new clause has been added in the Unified Access Service (UAS) Licence. As per Condition No. 5 of existing UAS Licence, the Licensor reserves the right to modify at any time, the terms and conditions of the Licence, if in the opinion of the Licensor it is necessary or expedient to do so in public interest or in the interest of the security of the State or for the proper conduct of the telegraphs.

(c) and (d) No, Sir, It has been decided to issue Unified Licence (Access Services) which is service area level Unified Licence, to the successful new entrants in the auction of spectrum held in November, 2012.